15.47 hrs.

PROFITEERING PREVENTION
AND PRICE CONTROL BILL

by Sh:i K Lakkappa-Contd.

MR. CHAIRMAN: We shall now take up Private Members' Bills.

SHRI P. K. DEO (Kalahandi); We have already taken 15 minutes of the time allotted for non-official business for disposing of the previous item. After Shri Lakkappa's Bill, My Bill is next in the list, So I should at least get the time to move it today.

MR. CHAIRMAN: If that is over, you will get it. Otherwise, it will come next time.

SHRI P. K. DEO: No next time.

MR. CHAIRMAN: I cannot force the conclusion of the debate on that Bill.

SHRI P. K. DEO: There is a timelimit. Shri Lakkappa's Bill has got another 1 hour and 15 minutes.

MR. CHAIRMAN: The time allotted was 2 hours and time taken 45 minutes; the balance is 1 hour and 15 minutes. So if we finish that, we will touch your Bill.

SHRI P. K. DEO: No question of 'if'. I beg of you to let me move my Bill. It was introduced as early as 1971. It has come in the ballot. I should get at least one minute to move it.

MR. CHAIRMAN: I will try.

We will take up further consideration of the following motion moved by Shri K. Lakkappa on the 8th April,...

"That the Bill to regulate the prices of essential articles of daily consumption and to prevent profiteering in such articles, be taken into consideration".

Shri K. Suryanarayana was on his legs last time. He may continue.

K. SURYANARAYANA (Eluru); After hearing our Minister of Industry and Civil Supplies, I think he has calmly left the Civil Supplies department to our Minister, Shri George, to be dealt with when this Bill comes up for consideration. Please allow me to congratulate my good friend, Shri Lakkappa, on his farsightedness and extraordinary sense of anticipation in introducing this Bill as early as in 1973. In the present context, I think Government have already taken several steps. Not only that, After the proclamation of emergency, all prices have come down. How ever, now that the Bill has come up for consideration, I would like to express my views on it. This should apply not only to controlled articles but to all goods essential to the common consumer. We should appreciate the hon. Mover's painstaking efforts in preparing this Bill as long ago as 1973.

I am much impressed by clause 4 of the Bill.

Clause 4 of the Bill says:

"Every dealer shall exhibit at a conspicuous place at this shop or place of business the fixed price of essential articles and the details of stocks of such articles held by him in the prescribed form."

After the emergency, every shop must have a price list of the articles. In introducing the Bill the hon. Member is guided by a desire to goad the government to take effective action against profiteers and blackmarketeers who had, in the past, played havoc with the price structure and created artificial scarcities. Now action under MISA and other laws is being taken. There are no two opinions on this matter. It is reported the prices reached the peak level of 328.9 in September 1974; they had fallen to 282.9 in March 1976. The consumer price index has similarly declined to 290 from 335 in October 1974. This achievement is all the more creditable when you consider the behaviour of prices of essential commodities during the lean period

[Shri K. Suryanarayana]

211

which generally withnesses an upward trend in prices. Government had achieved this near miracle by a system of continuous monitoring of prices and supplies, through expansion and improvement of the public distribution system and by giving more scope for the consumer co-operatives to operate in the field of distribution of essential commodities.

There are so many co-operative stores; you say you are implementing the scheme of co-operative stores. The figures show an increase in the number of stores. But they do not show now many stores are not giving service properly, or are not supplying goods in the way they should do For twenty years I have been associated with the co-operative movement. In my district two societies were started a long time back and they went into liquidation. Later on, again two co-operative stores were started and they are going on because supervision is being done by the District collector directly. No action was taken against the persons concerned for the loss of about Rs 2 lakhs in the earlier societies which went into liquidation In this movement, they show the figures and they start stores and super bazars and they totally neglect the rural areas I have recently visited the backward areas and the tribal areas. There the consumers do not know the prices; there is no list. There are no agitators like our Shastriji who agitates for factory workers. Those facilities are available in cities only. The consumers in the villages, the tribal people and people in the backward areas, get no the prices. The Prime idea of Minister has also emphasised that the backward and illiterate people should be looked after properly. There are no co-operative stores in tribal areas or in the villages.

Last year was a momentous year. We all agree that it was a momentous year. Momentous indeed it was for the low ebb of our confidence and morale, for the inflationary spiral and lack of discipline in all walks of our life which

we were witnessing just at this point of time a year ago and the sea change which has been brought about in such a short span of less than a year, For this we owe our gratitude to the able and firm leadership and guidance of our Prime Minister. All the parties have agreed on this; even the persons in the jails have agreed and they are writing to the government that they agree with the twenty point programme. We have been able to achieve all these things because of the able leadership and guidance of our Prime Minister. With the announcement and implementation of the 20-point economic programme, she has made us all to realise that the right of the country is the first and the foremost and then only comes the right of the individuals or the groups. The 20-point economic Programme has only started and more and more measures have to be taken. Now, there is respect for law in the country. There is discipline at every level, especially in regard to the prices of the essential commodities. The prices of the essential commodities have come down very rapidly after the declaration of Emergency and the announcement of the 20-point economic programme In my own district, that is. West Godavari, the granary of Andhra Pradesh, the prices of essential commodities have recorded a fall after the declaration of Emergency. Now, I give vou the retail prices of the essential Commodities before and after the proclamation of emerency, that is, 15-6-1975 to 9-4-1976 The Collector of West Godavari District has given these figures,

	 Rate per Kg. on 15-6-75	Rate per Kg. on 9-4-76
	Rs.	Rs
Rict (variety A)	2.25	1.50
Rice (variety B)	2.10	1 35
Maizc	1.15	0.80

213

The price of salt has gone up by five paise. I do not know the reason for this. Then,

Chillies	13.20	8.20
Tamarind	2.40	2.20

The price of tamarind has also gone up by ten paise per Kg. The tribal people are selling this commodity. I do not know the reason for the price raise of this commodity. Then,

Girgelly oil	10 00	7.00
Groundnut oil	8.00	5.50
Varespeti	11.05	7.50

So, from the above statement, 6 ? will know that the prices of the essential commodities have come down after the declaration of Emergency. We must be thankful to the Prime Minister for her timely action for proclamation of Emergency and bringing down the prices of the essential commodities.

भी जगःनाथ मिश्र (मध्वनी) सभापित महोदय, मैं लकप्पा जी को श्रीर उनकी योग्यता को जानता हूं। जिस स्थिति मैं उन्होंने इस विधेयक का प्रारूप तैयार किया था, वह ठीक ही था लेकिन इस प्रारूप को तैयार किया गया था 1973 में श्रीर श्राण हम इस पर सन, 1976 में बहुस कर रहे हैं। समय बदल गया है श्रीर परिस्थितियां सुधर गई हैं। इसलिए लकप्पा साहब को एक बार फिर इसके बारे में सोचना होगा श्रीर जो हमारे डाइनामिक मिनिस्टर हैं, उनको भी कुछ सोचना होगा।

इस विधेयक में जो कुछ लिखा गया है, सब ग़लत है, ऐसी बात नहीं है। यह सही है कि कीमतें जो पहले बासभान छ रही थीं, उनको कब्जे में कर लिया गया है और काफी नीचे वे था गई हैं भीर कानन वगैरह की जो स्थिति बिगड़ गई थी, कहीं कानून, नियम रह नहीं गया था, जगह-जगह झगड़े हो रहे थे, स्ट्राइक्स भीर ले-भ्राफ भी जगह-जगह पर हो रहे थे जिसके कारण उत्पादन कम होता जा रहा या श्रीर कारखानों धनिंद में सब बाते बिररीय दिणा में हो रही थी, उन सब पर भव काब पा लिया गया है। इसकी माज कोई ग्रस्वीकार नहीं कर सकता है। इसके सलावा ब्लैश-मार्केटियर्स, प्रोफिटियर्स भीर होरडर्स के खिलाफ भी कार्यवाही की गई है लेकिन सब को बाहर निकाल लिया गया है ऐसी बात नहीं है भीर सब कुछ पक्का हो गया है यह बात भी नहीं है। ह्योलसलमं भीर मोनोपली हाउसेज पर तो कुछ ग्रसर पड़ा है लेकिन ग्रभी रिटेमर्स पर ज्यादा ग्रसर नहीं पड़ा है। इसके श्रलावा श्रापके यहां एजकेटेड धनएम्पलायमेंट की भी समस्या है, यह किमी से छिन हुझा नहीं है। मेरा भ्रापको सुझाव यह है कि रिटेल ट्रेड में क्यों नहीं भाप एजकेटिड भनएम्प्लायड जो लोग हैं उनको लगाते हैं। इससे एक पंय दो काज सिद्ध होंगे। एक तो उनको काम मिल सकेगा और बेरोजगारी कम हो सकेगी भौर इसरे जो मैलप्रैक्टिसिस हैं उन पर भी कुछ हद तक चैक लग सकेगा।

16 hrs.

लकप्पा जी ने जो बिल पेण किया है उसके भावजैक्ट्स एंड रीजंब में उन्होंने बहुत ही सुन्दर बात कही है। मैं उसका एक बाक्य ही भापको पढ़ कर सुनाना चाहता हं:

"The rise in prices, particularly inrespect of foodgrains and other essential articles of daily consumption is now to such an extent that both.

[क्षी जगमाय सिंध]

215

the 'down-troiden and the middle class people are confused as to how they will survive with their families"

कितने सुन्दर इस से उन्होंने इस चीज को हमारे सामने रखा है। यह खुशी की बात है कि भाज स्थिति में स्वार हमा है चौर दिन प्रति दिन सुक्षार होता ही जा रहा है। सरकार ने जो सब्त कार्रवाई की उसी के परिणामस्वरूप ग्राज स्थिति में सुधार हगा हम देख रहे हैं। जो हालात थे वे काबू से बाहर होते जा रहे हैं। हमारी प्रधान मन्नी जी ने इसको बहुन देर तक बरदाश्त किया। लेकिन जब उन्होंने देखा कि स्थिति काबू से बाहर होती ही चली जा रही है और एक ऐसी स्टेज माने वाली है जब इस पर काबू नहीं पाया जा सकेगा तब उन्होंने देश में एमरजेंसी लाग की। उन्होंने बहुत बरदाश्त किया है। एमरजेंसी लागु करने के बाद उन्होंने बीस सुद्री द्यायिक कार्यक्रम की घोषणा की। उस पर ग्रमल गरू हथा भीर उसका यह फल है कि स्थिति दिन प्रति दिन सूधरनी जा रही है। महंगाई में भी काफी कमी आई है। जो कल कारखाने बन्द थे या उनमें कम उत्पादन हो रहा बा, वे खुल गये हैं, उन्होंने काम करना शुरू कर दिया है और उत्पादन भी हमारा बढ रहा है। सभी जगह ठीक से. शान्तिपूर्वक काम होने लग गया है। देश का नक्शाही तब से बदल गया है।

सभी मामलों में सुधार हो गया है तथा भीर सुधार की कोई गुजाइण ही बाकी नहीं रह गई है यह समझ कर हमें धन्तोष नहीं कर लेना चाहिए भीर हाथ पर हाथ घर कर बैठ नहीं जाना चाहिए। ब्लैक मार्किटजं, प्राफिटियजं भीर होडं जं भभी भी हमारे देश में है भीर उनको एक एक करके चुन चुन कर हमें बाहर जिकासना होगा भीर ऐसे लोगों से आप देश को बिल्कुल की भीर पवित करना होया। जीवन की हर धावस्थक बाज म बिल्कुल महगाई नहीं रह नई है, ऐसी बात नहीं हैं। लेकिन धाप प्रयत्न करें ताकि महंवाई जितनी बट सकती हो बट जाए।

ग्रभी भी मेरा ऐसा ग्रनुमान है कि उपभोक्तामों से वो हुआर करोड रुपया तक विभिन्न प्रकार की मैलशैक्टिसिस भपना कर ठमा जाता है। इसको रोकने की कड़ी उपबस्था ग्रापको करनी चाहिए।

इडस्टी मिनिस्टर ने वितरण की बात कही है। मैम्बरों ने प्रावह किया कि चकि बेकवर्ड एरियाच में सडके नहीं हैं वहा सामान महगा विकता हैं। वहां के वास्ते अगर आप चावल या गेह महैया करेंगे तो वह तो आप ब्लाक स्तर पर ही मुहैया कर सकेंगे। गावों में वहा से जाने के लिए सडकें ही नही हैं। किस तरह से उसको भाप बहा ले जायेंगे। इसका परिणाम यह होता है कि वहा तक माल पहचते पहचते महंगा हो जाता है. उसके दाम प्रधिक हो जाते हैं। जो चीज शहरो में सस्ती दर में मिलती है वही यावों में महगी मिलती है। यह जो स्थिति है इसको भी बदला जाना चाहिए। टास्पोर्ट की सुविधा भापको वहां महैया करनी चाहिए। गाव-गाव में चीज ग्रामानी से पहच सके भीर सस्ती दर पर वहां उपलब्ध हो सके इस मोर मापका ध्यान जाना चाहिए। मै समझता ह कि पढ़े लिखे लोगों को इसमें लगाने से एक तो बेरोजगारी दूरहोगी झौर दूसरे मैलप्रैनिटसिस घटेंगी ।

इन शब्दों के साथ मैं लकप्पा साहव को इस बिल को लाने के लिए धन्यवाद देता हू। लेकिन मैं साथ साथ उनसे झाग्रह करता हू कि अगर मली महोदय स्वयं आगे आते हैं इनकी बातों को मानने के लिए और इनके मुझावों को अपनाने के लिए तो इनको भी उदारता बरतनी वाहिए और अपने इस विश्वेयक को वापिस ले लेना वाहिए।

भी राबदेव सिंह (जीनपूर): मैं लकप्पा जी को इस बिल की हमारे सामने लाने के लिए धन्यवाद देता हूं। यह सीधा सा विल है लेरिकन है यह बहुत महत्वपूर्ण विल । इसमें उन्होंने तीन चीजों पर बहुत जोर दिया है। एक तो उन्होंने कहा है कि हर दूकानदार की प्राइस लिस्ट डिस्पले करनी चाहिए। यह भी उन्होंने कहा है कि हर चीज की क्या स्टाक पोजिशन है इसको भी प्रामिनेंट जगह पर डिसप्ले करना चाहिए। वह यह भी चाहते है कि सामान जो दूकानदार से लिया जाये भौर उसके जो दाम दिये जायें उनकी वह रसीद इश् करे। बहुत सीधी सी बात है इस बिल में। मैं समझता हूं कि सरकार के पास कोई ऐसा कानृत है जिससे दुकानदार इन तीन चीजों के लिए मजरूर किया जासके तब तो लकप्पा जी से मैं कहुंगा कि वह ग्रपना बिल वापिस ले लें। लेकिन धगर सरकार के पास इस समय ऐसा कोई कातृन नहीं है तो उसे सीधे ही इस बिल को स्वीकार करना चाहिए।

में यह जानना हूं कि जब दिल्नी में एमरबेंसी हुई तो थोड़े से दकानदार डरे भीर प्राइस लिस्ट लगाना शुरू किया भीर उसे मैटेन किया, लेकिन जैसे-जैसे वक्त बीतता गया प्राज शायद हो किसो दूरानदा : हे यहां प्राइम लिस्ट मिलेगी और स्टाक पोजोशन भी शायद ही किसी के यहां नैयार हो। जहां तक रसीद देने का सवाल है, ग्रगर 10 रुखे ही चीज है, तो दुकानदार ही कहता है कि पनीद संगोगे तो सेल्बर्टेक्स घीर 2 रुपने देना पड़ेगा। ग्राहक उस 2 रुपने के पीछे रसीद नही मांगता। इसलिये ऐसा किया जाना चाहिए जिससे द्कानदार को रसीद जरूर देना पड़े। भगर उसकी स्टाक-पोजीशन ठीक होगी तो उससे पता लग सकेगा कि रसीद दिया है या नहीं। यह उतसे दैरीफाई किया जा सकता है। इनलिये स्टाक-पोजीशन, प्राइस-लिस्ट भीर रसीद का इण्यू करना बहुत जरूरी विषय है।

कलकता में सन् 1944 में 36 लाख लोग भूख से मरे। चावल गोदामों में भरा हुमा था, होडिंग हुई थी, हाई प्राइस पर वे देते थे। इसी कारण बगाल में कोई भी ममीर भूख से नहीं मरा, ऐसा नहीं हुमा कि उसको चावल ने मिला हो। गरीब म्रादमी ही बिना चावल के मूखों मरा। तो जहां प्रीफिटीयॉरंग का मोटिव होता है, वहां होडिंग भी जरूर होती है। होल्डिंग कर के चीजो की कमी बाज। रों में की जाती है।

म्रापको ताज्जुब होगा, साल भर पहले लोगों ने रेलब वालों से मिलकर मालगाड़ी के पूरे रेक में माल को रोका हुमा था। मालगाड़ी पर सीमेंट लदा हुमा था लेकिन सीमेट की कमी दिखाने के लिथे कहते हैं कि यह गाड़ी भागे नही जा सकती है। गाड़ी साइड के स्टेंगन पर खड़ी रहती थी, बिजनैस मैन रेलवे के लोगों को पैसा देकर प्रपना काम करवा लेते थे, फिर मनमाने दामों पर माल को बेचते थे। इस पर कड़ी निगाह की जरूरत है। श्री लकप्पा का बिल कारगर है।

बंगाल का चित्र भाज भी हमारे सामने है। तो इस तरह के समाज विरोधी लोगों के साथ किसी तरह की रियायत नहीं होनी चाहिए। मैं सरकार से अनुरोध करूगा कि इस बिल को स्वीकार कर लें।

*SHRI JAGADISH BHATTACHARY-YA (Ghatal): Mr. Chairman, Sir, we are today discussing the Profiteering Prevention and Price Control Bill, 1973 brought forth by Shri K. Lakkappa. It is a well intentioned Bill and there is no doubt that every body will support it. There cannot be two opinionabout it. The Bill was introduced long back and even today it has not perhaps lost its utility. Black marketing, profiteering, and hoarding has tended to be heriditary and it is not known when the people will get relief from its clutches. While congratulat-

.219

ing Shri Lakkappa for his noble intentions in bringing forth this Bill. I feel that this Bill has been drafted in a sort of hurry and as a result some other essentials are missing.

Section 3(1) of the Bill seeks to fix a maximum price for the essential articles but the maximum price is most often dependent on the supply position of such articles Unless supply position is also attended to, the mere fixing of a maximum price will not be very effective The fixing of a maximum price is not enough unless articles are available at that price. Section 3(2) of the Bill says that "the maximum price to be fixed under sub-Section (1) may be different in the different parts of the country for different articles". In my opinion this is not a very judicious provision and not verv either. Price may very in different places in one State and the traders may take advantage of the situation if on account of drought or cyclone etc articles are in short supply in one area and as a result the price shoots up, the profiteers and black marketeers will take advantage of the situation and procure the essential articles from an area where they are in plentiful supply and available at a cheaper rate. They will then sell these articles in the scarcity hit areas at a much higher rate and thereby make large profits Now in those areas from where those things are bought at a cheaper rate. those things will fall in short supply and consequently the price will shoot up in those areas. Therefore, it will be better if a subsidy is given on the price of essential goods where they are not available and price have shot up. This will also prevent inter-State smuggling of essential goods.

Section 5 of the Bill provides that every dealer shall issue a receipt for every article sold by him and every purchaser shall ask for a proper receipt. Now the small retailer will be really fared with the problem on account of this because sometimes pur-

chases are in extremely small quantity. In villages mostly things are purchased for 5 Paise or 10 Paise. A person may be entitled to 2 litres of kerosene oil but he sends his child with a small lamp to be filled with kerosene. Now how is it possible for the retailer to issue receipts for such small purchases? They may be harassed unnecessarily. These are some of the practical difficulties, in issuing a receipt in respect of every retail sale

Section 9 of the Bill says, "any Police Officer not below the rank of a Sub Inspector of Police may arrest a person without warrent on receipt of a credible information that such person is concerned with an offence punishable under this Act etc." Now who will be the judge of the credibility of information? Therefore, this term cradible information is rather vague If a Member of Parliament goes to a Police Officer and complaints about some dealer who is charging a higher price than that fixed by the Government or he is refusing to give proper receipt etc then this information may be taken as credible But if a poor cultivator lodges a similar complaint it may not be treated as "credible" Therefore, such complaints should be subjected to Verification rather than giving sweeping powers to the petty police officers and leaving these things to their entire discretion. Such sweeping powers may result in undue harassment to people. We know how the people behave. They likely to misuse these powers for getting free supply of all the articles needed in their household. That means they may harass the traders unnecessarily and manage a free supply for themselves. This section needs to be properly amended.

I will, therefore, request Shri Lak-kappa to bring forth another well thought and suitably amended Bill for this purpose and I have no doubt that the entire House will lend support to it, as this Bill is very well intentioned and shows much concern for the masses by and large. With this, Sir, I conclude.

की रामकतार बास्त्री (पटना) : समापति महोदय, जिस विश्वेयक पर हम लोग चर्वा कर रहे हैं, वह बहा ही महत्वपूर्ण विधेयक है भीर सरकार को उसकी स्वीकार करना चाहिए। ग्रगर वह इस स्थिति मे नहीं है, तो कम से कम जिन बातों की चर्चा श्री लकप्पा के इस विधेयक में की गई है उन्हें शामिल करते हुए वह एक बड़ा विधेयक इस सदन के सम्मुख शीझ से शीझ पेण करे। इस विधेयक में जिन भावश्यक वस्तुओं की चर्चा की गई है वह बिल्क्नल सही है बल्कि कुछ भौर भी चीजें छुटी हुई हैं जिनको इसमे जोड़ा जाना चाहिए था। उदाहरग के लिए हमारे देश में लाखों की तादाद में बनकर है जो कर्षा चलाते है भौर काडा बन करके अपनी रोजी कमाते हैं लेकिन उन्हें सून नहीं मिलता है। जो सुन मिलता भी है उसकी कीमत पिछले दिनों बढ़ी है। मीर चीजों की कीमत कुछ कम हई हैं लेकिन सूत की कीमत में वाद हुई है जिसको लेक र उनमें संकट है। म्राज उनका कपडा बिकता नही है। तो मून भी भ्रावश्यक वस्त्र मे गिना जाना चाहिए। दवा की बान इसमें कही गई है। उसकी कीमत बढने देना नहीं चाहिए, उसकी कीमन ठीक करनी चाहिए सेकिन मक्सोस की बात है कि स्वयं सरकार ने इधर पिछने दिनो दवा की कीमत बढा दी। एक नरफ तो मरकार कहती है कि कीमतें कम होनी चाहिए लेकिन दूसरी तरक स्वयं इन चीओं की कीमनें बढा देती है जिसका ग्रमर माधारण ग्रौर गरोब स्रोगों पर पडना है।

इसी तरह से चीनी की कीमत सभी जगहों पर एक समान नहीं है। ग्रभी मैं पद याजा कर रहा था तो मेरे ही क्षेत्र के दो स्थानों पर 7-8 मील के फासले पर एक जगह चीनी की कीमत साढे तीन रुपया किलो थी ग्रीर दूसरी जगह चार रुपया किलो थी। साढे तीन रुपया किलो उस स्थान पर जो चेरे सें त का हिस्सा है ग्रीर चार रुपया किलो

उस स्थान पर जोकि श्री बलिराम भगत. हमारे प्रध्यक्ष जी केक्षेत्र में है। तो प्रगल-बगल नी जगहों पर इस तरह का फर्क है। तो इस विश्रेयक मे जिन श्रावश्यक सामाग्रयों की चर्चा की गई है उनकी कीमते उरूर तय करनी चाहिए। भ्राप जानते ही हैं कि 1972 से लेकर 1974 तक किस तेजी के माथ चीजों की कीमने बढ़ी नो उस समय हमारे देश की दक्षिणपंथी अक्तियों ने, फासिस्ट मन्तियों ने उमका इस्तेमाल करके गजरात भीर बिहार मे जो वावैला खडा किया उससे हम भीर भाष परिचित हैं। उस समय चीजों की कीमत भी वढ रही थी और मनाफाखोरो ग्रीर गल्नाचोरो ने, जो चीजें थी भी उनको दबा कर रखा जिसके कारण चीजो की कीमते ग्रीर बढ़ी, चीजे मिलती नही थी, लागों का परेशानी होती थी। ग्रावण्यक सामग्री लेने के लिए लोगों को चक्कर लगाने पड़ते थे। एक किरोसिन नेल की ही बान लीजिये, इसकी कीमत में कही कमी नहीं हुई है। गल्ले की कीमत में गिरावट है, वह भी बहुत ज्यादा नहीं है लेकिन किरोसिन तेल में कोई गिरावट नहीं है। कोयले की कीमन में कोई गिरावट नहीं है। ग्रीर भी इस तरह की कई चीजें कही जा सकती है। इतकी की मते भी गिरनी चाहिए। यह बात ठीक है कि ग्रनाज वर्ग रह की कीमते गिरी है। किसान तबाह हैं, उनको सपोर्ट प्राइस देने की बात सरकार कहती है। एक तरफ किसानों की चीजो की कीमतें गिर रही हैं लेकिन जिन चीजो को किसान खरीदते हैं. जिनका इसमें जिक्र है जैसे चीनी, कपड़ा, खेती का मामान---उन सभी चीजों की कीमते बढ़ी हैं या फिर जिस अनुपात में श्रीद्योगिक सामान को कीमतें गिरनी चाहिए थी वह नहीं गिरी हैं। तो इसकी तरफ भी सरकार का ध्यान जाना चाहिए कि जिसमन्यात मे किसानों की चीजों की कीमतें गिरती है उसी अनुपान मे भोद्योगिक सामान को कोमते भी गिरें। यदि भाप निश्चित रहे, खुशफहमी में रहे कि चीजों

[बी रामावतार शास्त्री]

के दाम निरे हैं, लोगों में कोई भगाति नहीं है, विज्ञ गयंथी दलों का खतरा हमारे मुक्क में नहीं है तो भाग फाल्त पैराडाइब में रहेंगे। मेरे पास एक भववार है "जनगुग" जोकि दिल्लों से निकलता है उसकी खबर है

"दक्षिणपथी पाटियों द्वारा पूनः गिरोहबद होने की कोशिश"

इसमे जनसब का दल ग्राता है, भालाद ग्राता है, सगठन काप्रेस के भीर, सोशलिस्ट पार्टी के लोगो ने 20, 21 माद को बम्बई ने जयप्रकाश नार यंग के नेतृत्व मे एक गृप्त बैठक की ग्रीर फैसला किया है कि जनता का ग्रसतीय ग्रागे भडक सकता है उसका इस्नेमाल करके भ्रान्दोलन को तैयारी को जाय। जनना पार्टी बनाने का उन्होंने हैं मला किया है। उस मीटिंग मे जयप्रकाश नारायण का भाषण हुआ। उसका मैं एक जुमला पढ़ कर सुनाना चाहना ह "लोकनायक ने स्थित का विस्लेवण कर बुकने के बाद यह निष्कर्ष निकाला कि फिलहाल किसी कान्ति की कोई सम्भावना नहीं है बयोकि ऐसा लगता है कि कीमते गिरने ग्रीर जरूरी जिल्लो के ग्रधिक रैमाने पर उपलब्ब होने से लोगो की हालन मे आधिक सुधार हमा है।" इसको वह देख रहे हैं। सेकिन ग्रागे वह न्या कहते है ''ग्रगर ग्रार्थिक स्यित बदतर हो जाये भीर राजनीतिक स्थिति ऐसी ही बनी रहे या बदतर हो जाय तो मैं यह नहीं गोन गांकि लोग इसे ज्यादा दिनो तक स्वीकार करेगे।" नो यह पार्टी इस बान की तलाश मे है कि जो काले कारनामे यह पहले कर चुकी है उस तरह के काले कारनामे फिर गुरू हो, भौर जैमे जैसे चुनाव का समय नजरीक भायेगा यह लामबन्द होते जारेगे. एक ब्रहां कर ग्राप पर चोट करने की कोशिश करेगे। तो उनसे बचने के लिए एक ही तरीका है कि चीजो की कीमतें बढे नहीं: श्रांबें पर्याप्त माला मे मिलें, ब्लैक मार्केटिक्सं, होइंसं भीर गल्ला चारों के खिलाफ सक्ती की आय । जब तक गल्ला कोर रहेंगे,
मुनाफाकोर रहेंगे दाम बढेंगे । जाहिर वात
है कि माप का सरकारी तंत्र उनसे मिल कर
के काम करता है, बीजों की कीमतें बढती हैं।
इसीलिये हमारा दल बार-बार माग करता
रहा है कि माव व्यक्त बीजों का या गल्ले का
जब तक राष्ट्रीय व्यापार नहीं कीजियेगा
तब तक माप गल्ला कोरों को, मुनाफाखोरों
को माखिरी तौर पर पराजित नहीं कर सकेगे
क्योंकि वे सब तरह से मापके कर्मचारियों को
मिलाना जानते हैं, भीर उन्हें मिलाते हैं।
इसलिये भ्रष्टाचार कम नहीं हुमा है, बल्कि
बढा है।

धत जो मणा इस विधेयक का है इसे स्वीकार कीजिये तभी भाप दक्षिणपथी ताकतो का राजनीतिक तौर से मकाबला कर सकते है। माननीय राजदेव सिंह ने कहा कि प्रव कही भी लिस्ट नहीं लगती है, न ग्रापके ग्राधकारी, दकानदारों से कहते हैं कि लिस्ट टाग । कोई दकानदार कैश मेमो नही देता। इन्होने पाच साल की सजा की बात कही है । बह बिल्कूल सही है। लेकिन उसके आगे म्रापने या जगा दिया कि 5,000 ह० जर्माना । मेरा कहना है कि 5,000 क्या ग्रगर ग्राप 10,000 रु० जुर्माना भी लगा दीजिये तो बेईमान व्यापारी जुर्माना दे देगा ग्रीर बच जायगा। इमलिये मेरी राय मे उसे सजा ही दीजिये तभी ग्राप उनका नियत्रण कर सकते है। भीर भाप राष्ट्रीय व्यापार की तरक बढिये। अगर नहीं बढ सकने हैं तो जिन बातों की चर्चा इस विश्वेयक में की गई है उन्ह स्बीकार करते हए मागे बढिये मौर मपने तन को चस्त कीजिये। इमरजसी की जो हवा गुरू मे थी बह समाप्त होती आ रही है। उसे फिए से स्थापित कीजिये तभी भाप भावश्यक वस्त्रश्रों की कीमतो को धार्ग बढने से रोक सकते हैं, या कम कर सकते हैं। किसानी के साब न्याय कीजिये। उन्हें काम भ्राने वाली बीजे, मिलने वाली चीजें सस्ते दर पर दीजिये, सामतीर से कपडा भीर खाद।

इन सभ्दों के साथ मैं इसका समर्थन करता हूं और मुझे विश्वास है सरकार इसको स्वीकार करेगी और उसके माघार पर कोई नया और विस्तृत विधेयक प्रस्तुत करेगी।

श्री राम्न सिंह भाई (इन्दौर) : माननीय सभापति महोदय, मैं इम बिल का समर्थन ही नहीं, बल्कि ग्रावश्यक समझता हूं। कुछ सञ्जनों ने ग्रभी कुछ ऐसी दलीलें दीं जिनसे मुझे ग्राश्चर्य हमा। इसमें नई बात कुछ नहीं है। यह कहा गया है कि भ्रावश्यक वस्तुभ्रों के भाव बांध दीजिथे ताकि मुनाफाखोरी न हो भ्रौर दूसरे यह कि कानन भंग करने वाले को मजा दी जाय। मंत्री जी ने पहले ही कितनी दफा कहा है कि हम भाव बढने नहीं देंगे। लेकिन भाव बढ़ रहे हैं, भीर बहत सी चीजें ता ऐसी हैं कि जिनके भाव घटे ही नहीं हैं, बल्कि बढ़े हैं। मेरे पास कपड़े के भाव हैं। 1972 में कपड़े का भाव क्या था श्रीर ग्राज क्या है। दिसम्बर महीने तक भाव बढ़े हैं ग्रीर कच्चे माल के भाव कम हुए हैं। इसको माननीय मंत्री जी ने भी स्वीकार किया है स्रोर कल ही मैं इस मामले पर बोला हूं। भ्रापने ये भी ब्रादेश दिये हैं कि हर वस्तु का स्टाक बताया जाये भीर उसरे भाव उस पर लिखे जायों। तो श्रीमन्, मैं यह निवेदन करना चाहता हं कि भाव बांधने में कठिनाई भी क्या है, अभी माननीय सूर्यनारायण जी बोल गये कि भाव कम हो गये हैं। इसलिये भाव बांधने की जरूरत नहीं है? मैं कहता हं कि जब भाव उतरते हैं तब उनका बांधना बहत ग्रासान ग्रीर ग्रावश्यक होता है। जब भाव बढते हैं लोग जरूरत पडने पर चारी से ज्यादा पैसे देकर चीजे खरीदते हैं भीर दुकानदार चारी से ज्यादा पैसे लेकर माल बेचते हैं। धाप के पास वस्तूएं हैं भीर भाव गिरे हैं तो भाव कन्ट्रोल करने का मतलब तो यही होता है कि चीजें ग्रपने कब्जे मे रहें भीर गलत तरीके से कब्जे से बाहर न जायें। 714 LS-8

मापके बीस-सुबी कार्यक्रम में यह निश्चित तौर पर ठहरा दिया गया है कि अवित गुल्यों पर वस्तुओं के वितरण की व्यवस्था की जाये। भ्राप वितरण की ब्यवस्था तो बीय-मुत्री कार्यक्रम के अनुभार करेंगे और उपी पकार से उचित भाव बांधना भी ग्राप के लिथे वहन आवश्यक है और आपते अगर भाव नहीं बांबे ती बहुत सी चीजों के भाव बढने लगेंगे। कोटन के भाव पिछले माल क्या थे और इस स ल क्या हाल है इससे कपड़े के भाव भी बढ़ रहे हैं। जहां तक इन वस्तुमी का जोकि कल्पलकण्या जी ने बिल में शास्त्रिक की हैं, का सवाल है, मैं : मधना हं कि इनको कोई गावश्यकः। नही हैं। ग्रापका हले से ही ग्रावश्यक वस्तु कानुन बना हम्रा है, जिसमें ग्रावश्यक वस्तुएं क्या-इया है, वे ठहरा दी गई हैं भ्रीर हर एक प्रदेश की 'रिकार ग्रपनी ग्रावश्यकतात्रों को शमझ कर एसमें ग्रीर चें.जें इन्क्ल्यड कर मकती है ग्रीर उरमें से निकाल भी सफ़ती है।

श्रीमन, अपने कार के दाम नम कर दिये लेकिन म इकिल के दाम कम नहीं किये। ग्रापने टेलीविजन की कीमत कम कर दो लेकिन एक देहाती जो ट्राजिस्टर को ले हर चलता है, उनकी कीमन कम नहीं की। तो बहुन सी बस्तुयें ऐसी है जिनकी कीमत अपको निर्धारित करनी पड़ेगी और इसमें ग्राको स्वीकार करने में एतराज भी क्या है। ग्राप यह जरूर कर सकते हैं कि कुछ टाइम मांग लीजिएग्रीर सोच नमझ कर उन वस्तग्रों के भाव रखिये। गवर्नमेंट को मौका भी देना चाहिये। इंके बारे में लकप्पा साध्व खद मोचेंगे म्रोर गवर्नमेंट इस चारे में सोचकर भाव निर्धारित करे। वह यह सेच सहती है कि कीन कौन सी वस्तुओं को ग्रावण्या वस्तु की लिस्ट मे इन्क्युड किया आये मीर उप भंग के लिये क्या गजा रखी जाये। इप चीज को गवनंमेंट ने ऊपर ही छोड़ना चाहिये . . . (व्यवदान) . .

बन मुझे इतनाही कहनाथा।

बी मूल बन्ध काया (पाली): मेरे सबसे बढ़े दीहन लहण्या साहब हैं भीर मैं उनकी बहुत म्बार हवाद देना हूं परन्तु उनमें यह कहना हूं कि यह बिल लाग् नहीं कि ग जा सकता है। जार्ज साइब, माग इसकी पढ़े यह लागू नहीं किया जा सकता है भीर सबसे बड़ी बान यह हैं कि प्रापका एमेशियल कोमोडिटीन एक्ट 1955 है। सकरानन्द जी उनकी समझा रहे हैं कि वे एमेशियल कोमोडिटीन एक्ट, 1955 पढ़ ले। इस एक्ट को पढ़ी के बाद यह मालूम हो जाएगा कि यह जो बिन लाग गया है इसको कैमे खागू किया जा सकता है भीर इनको लाग् करना एक बहुन बड़ी बान है।

उस गांव के प्रन्दर जो कि लक्ष्मा साहब का निर्वाचन क्षेत्र है, वहा कोई दुकान-दार बैठना है ग्रीर दो, तीन, चार या पांच क्यें रोज कमाना है, तो उनको सबह उठ कर यह बोई पर लिखना होगा कि मेरे पाम इना घी है, इनना तेल है, इननी दाल भीर इननी शक्कर है ग्रीर फिर एक एक भाव का उनको लिखना पडेगा ग्रीर बेचने के बाद उसको क्वाटिटी लिलनी होगी ग्रीर भाव मर्नरंग्नरने होगे। ग्रब जार्ज गाहब का यह काम होगा कि मनय समय पर गजट मे शाया कराये कि बना क्या भाव हैं। तो यह उनके लिये एक बहुन भगरी काम हो जाएगा।

A very important work which is being entrusted to you.

यह तो चाहते है कि घादमी इमानदार न बने। श्रगर ईमानदार बने तो कानून का सहारा ले। ये जो वकील है ये पाच-पांच हजार रुग्ये कमाने है, एक छोटा-ना डाक्टर सात-सौ रुग्या कमा लेता है, ये सफेदपोश चोर हैं। इन चोरों का इलाज क्या है? झाप छोटे छोटे दुकानदारों को पुलिन के हवाले करने जा रहे हो। मैं झानको एक पियाल हूं। एक इंस्पेक्टर किसी छोटे से बुकानवार के पास जाकर कहना है कि तुमने यह निव कर क्यों नही टोगा कि तुम्हारे पास निनता दूध है? उसने कहा कि हुनूर चार किनो दूध लाया था, दो किलो चाय मे लग गया, दो किलो रह गया। इस्पेक्टर ने कहा कि लिख कर क्यों नही टोगा, कानून यह कहता है। आपभी यह कानून बनाना चाहने हैं। किनना स्टाफ कौन रखेगा, इन कानून का क्या मतलब है, यह समझ मे नही झाना। आप लिखने हैं ---

"Every dealer shall exhibit at a conspicuous place at his shop or place of business the fixed price of essential articles and the details of stocks of such articles held by him in the prescribed form"

दुनिया परेणात है इस कानून से, अगर ये कानून नहीं हटते तो फिर बन्द करो इन दुकानों को ।

मभापित जी जाज साहब बैठे हैं। गावों में आरकी अमेशियन कामोडिटीज इनिलये नहीं पहुंच पाती कि डीलर को कलेक्टर कहता है कि जिला हैंडक्वार्टर में जो भाव है, उस पर गाव में बेउनी पड़ेगी। छोटा जो बिजनेस करने वाना है वह कहना है कि इनको नहीं खरीब्गा। आप उसे पेरोसीन का टिन देते हैं, वह नहीं में जाता क्योंकि सारा टिन बेचने के बाद उनको दो-चार रुपया ही मिलता है।

यह लकप्पा साह्य बडे विद्वान है। सभापित जी महोदा ये क्या लिखते हैं इसमें—

".... stocks of such articles held by him in the prescribed form."

गांव मे दो पैने की चीज लेनी है तो कहा जाएगा कि रसीद लाग्नो। हिन्तुम्ताम में दो परसेंट पढ़े लिखे लोग नहीं हैं भीर मान कानून बनाने जा रहे हैं कि रसीद दो भीर रसीद लो । इन कानून से तो कोई बार भाने की गुगर मार्गेगा तो कहेगा कि रसीद दो । प्रब वह बिचारा छोटा-मा दृकानदार रसीद देगा या अपना धंना करेगा । माठे साहब भाष तो इन चीजों को प्रच्छो नग्ह से जानते हैं—-देखिये

"Every dealer shall issue a receipt in the presecribed form for every article sold by him...."

श्री**० वी० वी० नायक (कन**रा): प्राइस फ्रैंफिकसेशन के बारे में बोलिये।

भी मूल च-व डागा: प्राइस फिक्स कैसे होगी? स्राप तो काफी ग्रन्छे एडवोकेट हैं देंखियें फिर क्या लिखा है--

".... and the person so arrested shall be produced before a Magistrate within 24 hours of such arrest."

अब आप का कोस्टीट्यूणन का आदि कल 22(2) जनता है कि

"Every person who is arrested and detained in custody shall be produced before the nearest Magistrate within a period of 24 hours...."

यह बिल जो आप लाये हैं, इने 1972 में लाते, जब ि भाव चढ़ रहे थे। अब इस बिल की जरूरन नहीं है। आप इस को बार्स ले लीजिये, मैं आपको धन्यबाद चुंगा।

SHRI B. R. SHUKLA (Bahraich):
Sir, the Bill of Shri Lakkappa is unnecessary and is an unnecessary exercise in legislation. Whatever be the objectives he has in mind, most of them are already covered under the provisions of the Essential Commodities Act and the Rules and Regulations and Notifications issued thereunder by the Central Government and by the State Governments from time to time.

Morever, we have got two Defence of India Acts, one passed in 1971 and the other passed in 1975 and, under the Defence of India Acts, the prices of essential commodities have been fixed. For his infromation and for the information of those who have not cared to know the realities of the situation prevailing now-a-days, I may say that there is a Price Control Order and there is a provision for the display of a price-list in each and every shop. The District Magistrates are empowered to fix the prices of eggs and milk in their respective districts under the Essential Commodities Act and cognizance of offences under that Act and the regulations made thereunder can be taken by the courts of law on the report of public servants, and police officers can arrest persons for infringement of these rules. Therefore, my submission is that Mr. Lakkappa should be more up-to-date in his knowledge.

A surprising thing is that, in clause 10 of his Bill, he has mentioned that "An Order under the Essential Commodities Act, 1955 shall have effect notwithstanding the provisions of this Act or rules made hereunder". So, it appears he is conscious of the existence of an analogous law, the Essential Commodities Act, 1955. If he cares to go through the provisions of that Act, he will find that nothing in this country can escape the clutches of all the comprehensive provisions of the Essential Commodities Act.

So far as drugs and cosmetics are concerned, their prices are regulated under the Drugs and Cosmetics. Act. So far as the prices of cars and other motor vehicles are concerned, they are controlled under the Industrial Regulation Rules. So far as the prices of popular varities of cotton cloth are concerned, there is price fixation of standard cloth and anybody who sells them at a price higher than that prescribed therefor will be liable to be prosecuted. As regards silken and polyester cloth, their prices have not been fixed under any rules, but so far

[Shri B. R. Shukla]

 $\mathbf{a_S}$ the law goes, Government may fix the price of any commodity it thinks fit.

Therefore, my submission is that, although his objectives are very laudable, these objectives are capable of being achieved under the provisions of the present law

So far as Mr. Daga is concerned, of course he is totally oblivious of the fact that these commodities are under control and even under the 20-point programme, most of them have been brought within the regulatory procedure of the Essential Commodities Act. Therefore, without taking up the time of the House further. I would appeal to my honourable friend that he should have a second look, if the debate is postponed, at the provisions of the Essential Commodities Act and withdraw this Bill He should rather bring in a Resolution for regulating the prices under the Essential Commodities Act if some of the items have not yet been brought within the rules of that Act.

श्रीमती सावित्री क्यांम (श्रांवला):
ममापति महोदय इममें तो कोई मन्देह नहीं
कि श्री लक्षपा का यह बिल बहुत पुराना
मन 1973 का है श्रीर उस समय का जो वातावरण था उसकी हम सभी को याद है।
इसरा साल भी सन 1974 का ऐमा ही रहा।
जीवन की कोई भी श्रावश्यक वग्तु
यहां तक कि दियासलाई माबुन की टिकिया
डालडा बिल्कुल समाप्त था श्रीर नहीं मिल
रहा था। उमी भावना से प्रेरिन होकर
माननीय मदस्य यह बिल लाये।

पर जिम एक्ट बारे में बनाया है जब कि एमंशियल करोडिटीन एक्ट और इग एक्ट हैं उसके बाद भी हम देखते हैं कि ये उस वक्त भी थे लेकिन चीनें नदारद होती थी। स बिल में यह ध्यान झाकषित किया भया है कि झाज भी उपभोक्ताओं को

यह चीजें जिन ठीक की मतों पर किस री च हिमे वह नहीं मिलती हैं।

र-मैटीरियल के दाम घटे हैं किसानों को पैसा कम मिला है गेहूं की 105 पये विवटल की प्रोक्योरमेंट की कीमत है लेकिन बाजारों में 90 रुपये तक फिल रहा है । मिसाल के तौर पर ट्रैक्टर थे शर पिंग-सैट जो किसान की अपनी अरूरत की कीज हैं जिनकी साइंस, टैक्नीलाजी से किसान ने ये दिन िखाया है कि वह ग्रीन रैवोल्मूशन लाया है, क्या ये चीज उसकी मस्ती फिलनी हैं? क्या इन चीजों की कीमतों को रुपू-लेट नहीं किया जा सकता है ? इमकी बहुत जरूरत है !

श्रमी हमने देखा 2,3 दिन एहले एक कांन्फ्रेस हई फैडेरेशन झाफ इंडियन चैंग्बर ग्राफ क.मर्स एड इ.डरटी की । उन इडस्टी वालों ने कुछ मार्गे की । इडर्स्ट्र ज ने हमेशा सरकार को भाले की नोक एर दवाया है ग्रगर डालडा की कीमत नहीं बढ़ाई गई तो डालडा पैदा नहीं करेंगे भ्रगर मीमेट की कीमन ही बढ़ेगी जो कि प्राइवेट सैक्टर में थानो सीमेट नहीं बन ई जाएगी। ग्राज भी उनकी टेडेनी भीर प्रवान उमी तरह की है ग्रीर वे उसी तरह क⊦म कर रहे है। जो मीटिंग तीन-चार दिन हुई म्रापने भी जोर-गोर में पढ़ा होगा मैने भी देखा है । उन्होंने कहा है कि सेल्स-ैबस को एक्स**ाज में मिलाया जाय**े जो पैसा बैकों से ऋडिट इस्टीटयुशनन्स से लिया जाता है उसका रेट दढ़ा दिया जाये । कोई-कोई तो यह कह गया कि 4 परमेंट ब्य.ज पर रुपया इडर्स्ट्राज को म्लिन चाहिये। इसके सःथ ही सरकार को ब्याधार के क्षेत्र में विल्कूल नही घुसना चाहिये। एक सञ्जन मजाक में कह रहे थे कि सत्कार ने गल्ले का टेक-ग्रोवर विया ग्रीर फिर वाधिस किया। जब सरकार की क्षमता नहीं है तो उसको नही लेना चाहिये। माज मुटठी भर लोग ही ब्यापार को इपने हाथ में लिखे हुये हैं। सारे देश की इकानामी को अपने हाथ में लिये हुये हैं। वे चाहते हैं गरीब धादमी जीवन-भर धावश्यक वस्तुओं से महक्रम रहे। इम बिल का चाहे जो मशा हो लेकिन इसने संग्वार का ध्यान इन स्रोर खहर झाकर्षित किया है। सरकार को देखा। चाहिये कि किसी तरह चींजो की किमनों को नेम्लेट करे।

यह ठीक है कि हमने मिक्स्ड इकानामी के नाम पर कज्यमर क्षेत्र को बिल्कूल प्राइवेट सैक्टर के हाथ में छोड़ दिया है न कि बेसिक चीजे बनाई जाती हैं। सरकार कर भी नहीं सकती इसलिये उसने कज्यूमर्ग गड़न को हाथ में नही लिया है। इसी वजह से हम उन प निर्भ हैं। ग्राप पर्द-लिखेलोग हैं भ्राप देखते हैं कि कज्यमर गडम बनाने वाले प्राइबेट सैक्टर के उद्योगपति कितना खर्चा करते हैं। उनके ग्रालीशान बगले होने है मालीमान गाडिमा होती है दक्तर होते है धीर और वे ग्राने यहा बड़े बड़े ग्राफिनमी को 10 10 म्रीर 15 15 हजार राये महावार तनख्वाह देने है ग्रीर इसके ग्रलावा सम्बन्नश्ररी एन। उन्म भी देने हैं। दुनियाभर की चीजे उनकी मिल ही है। हमारा पढा-लिखा नीजवान प्राइवेट मेक्टर की तरफ जाने की म्राकांपन होता है वह सरकारी ौकरी में नही जाना चाहना। इसलिये कि उनके यहा अनुमर है शान है, उसको ज्यादा पैमा मिलता है।

सनसे बडी आवण्यकता आज यह है

कि आइवेट सैक्टर में सरकार इस वात को
देखे, हमारी डैमोक्रेटिक सरकार है, सोशालिस्ट
सरकार है, वह यह देखे कि वहा दुनिया भर
के बडी तनख्वाह वाले लोग न रखे जाये
क्योंकि हमको लह लोग नही मिलते, दूसरे
जितनी भी राशि उनके मैनेजमेंट और दूसरी
कीजो पर खर्च होती है, वह हमारी कोस्ट
आफ प्रोडक्शन को वहाती है और यह खर्च
फल्टीमेटली कज्यूमर को सहन करना पडना
है।

प्राइदेट स्कूल भीर सरकारी स्कूलों के टीवर्म की तनस्वाह बराबर हो इस बारे में कर्फ भावाज उठाई गई थी। लेकिन भाज हमने देखा कि चार-पांच बरस के संवर्ष के वाद ये तनस्वाहे बराबर भाई हैं। मेरा निवेदन है कि सरकार इस बात की व्यवस्था करे कि प्राइदेट मैक्टर भीर पब्लिक सैक्टर में ऊगर से लेकर नीचे तक, बड़े बड़े अफारों से ले कर नीचे के कर्मच।रियों तक, की तनस्वाहों में पैरिटी हो।

मंत्री महोदय ने बताया है कि कन्ज्य्मर्स की प्रोटेक्शन के लिये एक कौसिल--नेशनल कन्ज्यूमर्स प्रोटेक्शन कौसिल --बनाने के मम्बन्ध मे एक बिल लया जाएगा। ग्रगर वह बिल तैयार है, तो उसको इसी मेशन में लाना चाहिये, नहीं तो उसको ग्रगले मेशन में ग्रवश्य लाया जाये। हमारे देश के ग्रन्ज्यूमर्ज के हिनों की रक्षा करना बहुत ग्राव-ण्यक है।

माजिन अ।फ प्राफिट की रेशो निश्चित करना भी णहुन जरूरी है। मैं तीस, चार्लाम, हजार रुपये खर्च कर के शिक्षा प्राप्त करने के बाद नौकरी करती हू, और मुझे गिने-चने पैसे मिलते है। अगर मैंने कोई ब्यापार या अथा किया होता, तो सम्भवत मैं कही अधिक रु।या पैदा कर सकरी थी। आज समय आ। गया है कि यह तय वर दिया जाये कि एक उद्योगपित को इतना पैसा लगाने पर पर इतना प्राफिट मिल।। च हिये।

एक माननीय सबस्य प्राफिट मीनिय होनी चाहिये।

श्रीमती सावित्री क्यांम यह जरूरी है कि कि कन्ज्यीमर्ज के हितों की ग्क्षा की की जाये।

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A C GEORGE) Mr Chairman, Sir. mv friend Shri Lakkappa has brought this, Bill with

[Shri A C. George]

235

the best of intentions and welcome objectives. I must say that this is a very well-meaning Bill. Not only that, in some respects it is even prophetic. Shri Lakkappa introduced or formulated this Bill in March 1973 and I fully agree that at that time this Bill was quite relevant. I say 'prophetic', because when I went in detail into the various provisions of the Bill that he has submitted for the consideration of this House. I found that quite a few of them have already been implemented. So, this Bill has been acted upon. In fact, quite a few actions have already been taken.

If you think of 1973-74, at that time there was a scarcity psychosis in this country. The prices were shooting up, many items of mass consumption were just not available and there was a general clamour among the consumers that they were an absolutely neglected entity. When we look at the price level also, during 1973-74, we can see that there was an unprecedented price rise of 28 per cent. That is why, I say that there was every justification for the hon Member, Shri Lakkappa to think of this Bill in 1973. But auring the course of these two-three years, quite a few actions and measures have been taken by the Government wards October, 1974, for the first time, a separate Department by the name of Civil Supplies was created by the Government of India. Earlier, there were so many departents and Ministries which were looking after the production administratively. 'Produce More' was the slogan, but the concept of 'Distribute Better' and in a more systematic way was started in 1974. sustained effort was made in that direction. This year 1975-76 is perhaps the one full year of the functioning of this Department. And, with all modesty, may I humbly submit that due to the various fiscal, enforcement and

monetary measures taken by the Government of India, there was a climbing down on the blackmoney circulation and, to that extent, on the hoarding capacity of the profiteers. Apart from that, the attempts made in streamlining the public distribution system alsohas had a salutary effect and the economic system this year witnessed a containment of the inflation and increased production and a vast improve. ment in the availability of essential commodities. A major achievement of this year 1975-76, if I may say so, has been on the price front. Not only has inflation been contained but also there has actually been a sharp decline in prices as compared to the preceding year. While during 1974-75, a rate of inflation of 23.1 per cent was recorded, we have achieved a negative rate of inflation of 3.4 per cent in the wholesale prices on the basis of the 12monthly average, in the year ending March 1976. On a point to point comparison, a minus rate of inflation of 1 7 per cent was achieved in July 1975 soon after the proclamation of Emergency, but it is more telling and revealing after the emergency. This minus rate of inflation has almost continuous. ly improved in the subsequent months reaching a record level of minus 8.5 per cent in March 1976. It may be added that the wholesale price index has reached the peak level in 1974 September, perhaps a year after Mr. Lakkappa moved this Bill. When it stood at 330 at the end of March 1975. luckily it has come down to 309 and since then it has fallen sharply reaching 282.9 which, I am glad to inform this august House, is the lowest figure achieved during the past 25 months. May I, with all modesty, submit that in the whole world there is not a single country other than India which can claim that the price level has been brought down to a point which was prevailing 25 months ago while the general tendency was for inflation. We are able to bring it down to that level.

The falling trend in the wholesale prices has been reflected in the consumer prices. Earlier the situation, especially, before the emergency, was that when there was an increase in the wholesale price index, the consumer prices were quick to catch up and they were very quick to increase the prices but, by any chance, if there was a reduction in the wholesale price index. the time-lag was 1 month, 6 weeks and even 2 months and they strictly refused to bring it down. A salutary effect of the emergency is, as I pointed out just now, that when the wholesale price index was coming down to the level of 283 or 285, the consumer price index also has come down very near to that, in the sense that it has come down to 288 or 290. This also is a phenomenon which we were able to achieve during the last 5-6 months. Normally, the consumer price index used to lag behind and quite often refused to come down to the level of the wholesale price index. It is very relevant perhaps at this juncture to point out that the consumer price index for industrial workers reached a peak in October 1974 when it stood at 335. By March it has declined to 321 and since then it has declined further and the latest available consumer price index in February 1976 is 209. In other words, the fiscal year 1975-76 has witnessed a decline of 65 per cent in the consumer prices for industrial workers. This is more telling in the matter of agricultural labour. A large and sharp decline has taken place in the consumer price index for agricultural labour. The index for consumer price for agricultural labour reached a peak of 385 in October 1974. By the end of March 1975 it declined to 373 and since then it has come down to 292 for the month of February 1976. In other words, there has been a remarkable fall of 21.7 per cent in the consumer price index for agricultural labour during the preceding financial year.

I am just quoting these figures. I know that statistics alone will not feed the people. There may be a few places or some pockets or some items where during the week some slight fluctuation

might take place. That is why I may that we point out have very happy situation when very the wholesale price index stable. During almost the whole month, if we take from the 27th March to the 24th April, the price index is almost stable ranging between 283 to 288. Our intention is to consolidate this distribution and review the price situation, as it will be very relevant, when we think about the lean months also. In our country from May to October, every year when there is a general tendency in the price to go up, for the first time, last year, i.e. May 1975 to October, 1975 we were able to not only prevent the prices going up, but we were also able to bring down the prices and we are taking different measures to see that this position is consolidated. May I, at this juncture, make it very plain and take a clue from my hon. friend Shri Ramavatar Shastri that it is not our intention to achieve the crash of price that will hit against the farmers whose incentive of production will slow down, which ultimately will tell badly in the next year. We are not attempting a price crash but we are only trying for a price stabilization at a reasonable level when it will be remunerative for the agriculturists and the farmer to produce and at the same time for the consumer to get at a rather reasonable price. For this we have to evolve an agency to monitor price and supplies, to expand the public distribution system, and to take measures for consumers protection and the development of consumer co-operatives. Monitoring is an important factor in a vast country like ours with 570 million people and with varying consumption habits also.

In the matter of edible oils, for example from the State I come from—the basic edible oil is the coconut oil, whereas in the North of India it is mustard oil and in the West of India it is the groundnut oil. In the matter of consumption pattern there are various factors. So, monitoring about different items is quite vital. That is why we have statistics from monitor—

[Shri A. C George]

ing centres who will be feeding us with the information available-if there is any scarcity, abnormal price increase or crash in prices. All these factors go in for a stabilised system for the formulation or a policy for public distribution. I am happy to report that monitoring system is working well. In the meantime our concept about public distribution, I may say, is not one of fire-fighting operation; it is not an ad hoc arrangement which has to spring up overnight when there is scarcity. In a vast country like ours, unless we have a ready made mechanism—a proper and healthy one-and at the time of scarcity if at all it comes when there is any difficult situation of availability, at that time when the people clamour for a proper distribution system, nobody can create it overnight. So, it must be a permanent entity, not a fire-fighting operation. For that in collaboration with different States, in co-operation with other State authorities, we are streamlining the system of public distribution which will come to the help of the public in times of difficulties and even in normal times.

In this context, I may like to appeal to the whole country, it is in the interest of the consumer to patronise the fair price shops. Of late there is a tendency among the consumers when things are available at a reasonable price not to go to the fair price shops because the village trader at the same time is a small banker also. There is a credit part in it. It is quite natural for the consumer to go away from the fair price shop and go to the traditional retailer. If that happens and if the consumer do not patronise fair price shops at the time of difficulty, any Government, any machinery will find it impossible to spring up a system which will come to the help of the people. That is why we are thinking of a permanent entity of public distribution system and a model system is being evolved in various parts of the country and I am quite hopeful that within a short period we will be in a position to evolve a final picture also.

MR. CHAIRMAN: Why do you not give goods on credit in your fair price shops?

SHRI A. C. GEORGE: In a country like India with 570 million population, spread from Kashmir to Kanya Kumari and Punjab to North Eastern Areas, the credit facilities can be thought of only through the cooperatives. That is why we want to bring more and more of the fair price shops and the public distribution system through the cooperatives. It is out intention and it is our earnest attempt to see that the public distribution system becomes fairly a good network through 'hese consumer cooperatives.

17 hrs.

MAY 7 1976

Now, if I could revert back to Mr. Lakkappa's Bill under No. 2 he wants the dealer to exhibit the prices Sir, there may be a few complaints from one part of the country or another. But this has been recided and this has been pointed out to the State Governments They have been told that these things should be implemented There is also the recent package commodities order. There is also the provision under Defence of India rules and regulations. Every person is bound to show the net weight and measurement and the price at which he is to sell with the variation of the extra local taxes. In our country we have been long accustomed to the practice of short weighments and measurements The consumers used to associate it with the philosophy of fate and karma, saying, God punish you for this, because you are weighing less and charging more So, they were looking upon it as something which is taken for granted. We have now changed the whole concept. Unfair trade practices should be put an end to. It is something for which punishment has to be awarded by the Government. Instead of treating it as a sin to be punished by God after death, we have said, this is a crime, which has to be punished by the Government by society, in his own life-time, instead of his bring punished by God after death. Therefore, what I say is that an effective consumer movement can be built up and institutionalised only with better awareness among consumers.

better awareness Now there is among consumers in regard to all these aspects and effective action is being taken by State Governments especially after the proclamation of emergency and the announcement of the 20 point economic programme by our hon. Prime Minister. An effective consumer movement has to be built up and we hope that with the various measures that we have been taking, with the legislative measures which we are embarking upon, we will meet the requirements of the consumers. The Essential Contraodities Act has been recently amended.

SHRI B. V. NAIK: I wish to ask for one clarification if he would kindly bear with me. Mr. Lakkappa wanted that Government should fix the maximum price. I want to know whether you have determined on the proper ingredients of a price fixation policy. The pith and substance of Mr. Lakkappa's proposal is this. You have to fix the maximum price. Are you today in a position to accept this and give us a pricing formula?

SHRI A. C. GEORGE: I will revert back to this question subsequently. It has been said that the present tendency is for the consumer movements to be concentrated in urban areas. The Consumers Cooperative Development Corporation has formulated a scheme whereby sufficient help will be given for the urban consumer cooperatives to spread out in rural areas.

And within two to three months, we were able to cover quite a few

villages through the urban cooperatives which are spreading to the villages also. Let me now just point out a few facts. Clause I speaks about the maximum price to be fixed. Obviously, this is a very very wider question with far-reaching consequences.

Most of the essential commodities of mass consumption in nature are already covered under different rules and regu'ations and guidelines about the prices. So, to make a sweeping dcision that the maximum price has to be fixed is something, which this august House will appreciate, has to be gone into in depth. Though Mr. Lakkappa was proheying something, it may take some more time for us to do that.

SHRI B. V NAIK: Sir, I do not want to intervene many times. Take, for example grapes. Out of 115 million tonnes that you procured, you distributed only twenty million tonnes and the remaining nunetyfive million tonnes are going to the open market. There is no price fixation and only the market prices are operating there. Let the hor, Minister kindly clarify this

SHRI A. C. GEORGE. I would like to add here ... (Interruptions)

SHRI B. R. SHUKLA: Kindly listen to me also. May I know whether the maximum price of commodities like wheat, paddy should be fixed or the necessity or the need of the time is to fix the minimum support price. It is just the other way (Interruptions)

SHRI A. C. GEORGE: Sir, I do not enter into the price controversy (Interruptions). It is no use only saying that this is a very well meaning Bill. Of course nobody can question the spirit behind this.

In 1973, it was relevant. But, during the past three years, many measures have been taken which actually absorbed the spirit behind it I only said that there were certain provi-

[Shri A. C. George]

sions which were of very far-reaching consequences. And so, this has
to be gone into in depth. This is a
very well meaning bill which is something on which it may take us some
more time to come to any conclusion.

The most important step in this matter is the price stabilisation. (Interruptions) A very prompt action was taken. That is, enternal vigilance in a way, the price of the essential That step was taken commodities. in time. In this context, I would like to point out one thing before the budget and after the budget, it was decided that there should be a vigilance to avoid pre-budget hoarding and post-budget price manipulations. It had a very good effect and I can also report it to this august House that many other measures taken such as the taxation and other reliefs given by the Finance Minister had, to a great extent, reflected in prices.

I would like to conclude by saying that the National Consumers Protection Council is thought of as an important measure in the matter of price stabilisation for keeping the price level under check as also the quality control and the unfair trade practices. At present, the consumers are subjected to various types or cheating, such as exaggerated publicity, wrong type of packaging undermeasurement or underweighment, adulteration and cheating even in the brand names. All these types of unfair trade practices are proposed to be brought under control. And this National Consumers' Protection Council will be a watchdog committee with statutory powers to watch over the price situation and it will be of great relief to the consumers and this will be a great step forward in the consumer movement.

MR. CHAIRMAN: When is this going to be formed?

SHRI A. C. GEORGE: We are going to form it shortly. This National Consumers' Cooperative Council at the State and District levels will be a watchdog committee which will keep a strict vigilance over the price movement and availability of the quality goods.

Sir, in the light of the above explanation that gave even though I appreciate the spirit behind this Bill as a well-meaning step taken by Shri Lakkappa, I may request the hon. Member to kindly withdraw it. We have already implemented many of his suggestions. Others will be also thought of and given due consideration.

SHRI K. LAKKAPPA (Tumkur): Mr. Chairman, Sir, I must be grateful to the hon'ble Members and also the hon'ble Minister for having supported the principles, sentiments and the reasons behind the Bill. Of course, some of the friends have pointed out certain defects in the Bill but ultimately they also agree on principle that the reasons and objects which have been set-out in the Bill are commendable.

I am also grateful to the hon'ble Minister who has taken much pains to dig out certain facts. Sir, I would never like to minimise the steps taken by the Government. This Bill was introduced before the Emergency and because of the very many measures taken during the Emergency it has really brought a discipline in this country. We have to congratulate our Prime Minister, Shrimati Indira Gandhi, for these measures.

But, Sir, why cann't the hon'ble Minister take advantage of this Emergency to consolidate and also see to it that full measures are taken for the benefit of the consumer. Mr. Chairman, Sir, I would like to say that even in the circumstances of today the object of the Bill is relevant as in spite of the various measures hav-

ing been taken the retail prices as well as the whole-sale prices in various parts of the country are not steadily improving. Even during the Emergency the prices of certain consumer articles have not come down inspite of the various measures having been taken. I agree that these are all deep-rooted.

After the declaration of Emergency the hon'ble Minister made a statement in Cochin wherein he said that Rs. 2,000 crores worth of fraud has been created in the consumer movement. It may be due to cheating, over-weighing in the quality or in various modes of operating machinery employed by various traders and various other people who are operating on the lives of the consumers. The hon'ble Minister was very vehement that they want to introduce a consumer resistence movement in order to see that the prices of the essential commodities will be such that the same will reach the common masses. But I would like to quote here:

"The scheme for the distribution of controlled cloth has not enjoyed an altogether smooth sailing. Prior to March 1975, when quality control was introduced, the actual pattern of controlled cloth production seemed to have no relationship to demand, nor was the quality satisfactory."

Further, it is said:

"Again, the distribution arrangements, which were largely entrusted to the National Consumers' Cooperative Federation, proved to be somewhat unsatisfactory as the cooperative agencies found themselves unable to lift the entire quantities of controlled cloth allotted to them."

As my friend, Shri B. V. Naik, also pointed out we have not so far taken steps to fix the actual price of every essential commodity. We do not know what is the actual price or the actual manufacturing cost of an erticle.

and the inputs. Taking all threse things into consideration, are the Government of India capable of fixing the actual price leaving a minimum or maximum profit? In the ultimate analysis, it has to reach the common man at a price which should be fixed.

They said that in regard to sugar, it is available in various open markets at controlled price. There are two markets operating in this. Sugar is a most important consumer article. The rich can afford to buy it and stock it. Reference was made to some brand names circulating and fake medicines, baby foods, essential commodities like oil, soap. Today we have not tackled the big manufacturers who are quoting fancy prices and showing you that this is the manufacturing cost. Actually you have not gone into what should be the marketing price to be fixed for every article that has been manufactured. The manufacturers take advantage of this situation. Sometimes when you announce control or removal of control, then take advantage of the situation. Take the case of cement. The cement manufacturers quoted exorbitant prices and sold it in the black market. Even sugar was sold in the black market. Hoarders are creating a situation whereby they control the prices They are not amenable to any discipline. When the prices were fixed the market was controlled, discipline was enforced and MISA applied and restrictions imposed and emergency operated, all these things have come under control. Advantage should be taken of this situation to put the hoarders. blackmarketeers. fake manufacturers and brand-name manufacturers in their proper place and control the whole situation. That is why I say that if you cannot control the entire manufacturing system, at least control the distribution system. If you control the distribution system, you will know actually what is the price. Therefore, the Government has to come forward to fix this price. That is why I say that even today this is very relevant. Unless the law

[Shri K. Lakkappa]

is stringent, unless you take all these steps, even the effects of the emergency may become stale. This must not happen. The emergency has to have its effect and we have to consolidate this situation.

Profiteering Prevention

Take, for instance this situation. It was not the intention that there should be distress sales of commodities. But during this emergency, the prices of certain agricultural commodities are falling down and it has created a very difficult situation for the farmer. At the same time, you are not controlling the price of tractors. You are not even controlling the deposit that the farmer has to make for power consumption Therefore, in order to control the overall economic system, you must deal with the matter more efficiently and more effectively

17.19 hrs

[SHRI BHAGWAT JHA in the Chair]

There is the question of industry's responsibility to the consumers. This is also a very interesting subject. Has the Government of India ensured the discharge of this responsibility of the industry, those who manufacture consumer articles? Here is a very useful article. If I read it out, I think it will be very useful for members to know

MR. CHAIRMAN: Are you reading the full article?

SHRI K. LAKKAPPA: It says:

"The social responsibility of private industry is a recurring topic for discussion these days, particularly among the critics of the private sector; profits are no longer an index of efficiency; if an enterprise makes profits its affluence is taken by these critics as conclusive proof of the selfishness of the enterprise and its callous disregard of public welfare. Similarly the losses made by enter-

prises, more particularly public sector enterprises, are sought to be justified by them, in all seriousness, as a measure of the sacrifices made by them in the public interest through sacrifices in the intersts of the consumers or through public welfare measures not directly connected with production or through financial contributions to popular public causes....

The most important social responsibility of a business corporation is its responsibility to its consumers—to supply products and services of good quality at reasonable prices in adequate quantities. The growing list of public enactments for consumer protection in most countries is proof that the consumer requires protection against the corporation."

The consumer movement shou'd be in a position to tackle the needs of socie-The consumer movement has been operated through co-operatives. Will you kindly tell me how many co-operative institutions are functioning properly? Did you not find out even in Madras the co-operative movement, co-operative societies have become the hotbeds of corruption and vested interests There are vested interests even in consumer movement, in the co-operatives, corporations and all those things. Consumer needs protection against the corporation. In India the producer can get away with practically any misrepresentation regarding the quality of his products Protests were made when the producers and manufacturers are not producing quality items for the consumption of people You have seen pharmaceuticals and anti-biotics and lifesaving drugs and oil and other things. It is produced and distributed, adulterated and all that. Those people are taking advantage of every system and still those people are managing. Therefore, it is very necessary to have a system of public distribution for articles of mass consumption.

SHRI B. V. NAIK: Have you abandoned fixation of prices?

SHRI K. LAKKAPPA: It is not like that. Take Lever brothers and soaps manufactured by them. Have you gone through their accounts?. Do you know how much they manufacture. whether they are manufacturing quality soaps, how the exchequer gets involved, what is the distribution system blackmarketing that they are indulging in and so on. The whole economy has been controlled by those people. Similarly medicine and other consumer articles. You must see that. Some categories should be organised. Categorywise consumer industry should be nationalised. All the prices should be controlled by you and fixed by the government. The quality should be fixed. Quality items are not forthcoming. Take the money value and the purchasing power of the people in this country. They are poor people. Mr. Daga was saying that small articles were purchased by small trader. Even today big trader and small trader are cheating small consumers. In a one rupee purchase, he cheats to the extent of 50 paise. For 100 rupees purchase, he will cheat Rs. 80. That is the dimension of cheating, fraud and everything. It is perpetuated. Ultimately it will result in consumer dissatisfaction. Therefore at least the distribution of consumer articles should be taken over: the distribution system has to be controlled. Prices should be fixed by the government and it should be notified. Today it is not so. Mr. Naik was saving this the other day; he was also supporting this point. Take the textile industry. What is the requirement of cloth in this country for the vulnerable sections of our people, poor and middleclass people. They must get at least one or two varieties of cloth. You allow all designs and types because they can manipulate and expand and make profits At the same time they fix fancy prices for those designs. In this country we are thinking of social change and revolution. You are also thinking of bringing some structural changes in the comprehensive bill in order to elevate the system and also for the eradication of poverty in the country. While doing so, I would request you to see that the money supplied to the poorer class of people has some value, because the purchasing power is going down. So, under these circumstances you must take advantage of this for at least controlling the prices of essential articles and the Government should not play in the hands of the monopolists. So far as consumer articles are concerned, this Bill would definitely go a long way. I think this bill has been appreciated by one and all. You have mentioned during your speech that certain steps and also certain measures will be taken at the national level. Before you take such measures, I think it is very necessary to go deep into the antecedents and the profit margin of these monopoly houses. What is the impact on the economy of the country on account of the activities of these monopoly houses? The Government should take note of this. Lastly, I would like to mention that you have applied these measures only to small people. Today even certain smugglers and big profiteers have escaped from the present Emergency and therefore the Emergency should work more vigorously. Still I feel that this Bill has got certain value. A notification in regard to the prices of various consumer articles is not enough. The Government should fix proper prices for the consumer articles. It is only the trader and the manufacturer who have said that they have fixed the prices of certain articles. The Tarrif Commission operates only in the case of goods manufactured by the various antrepreneurs. They should see and work out what is the actual cost of the total goods produced by the manufacturer. what is the price fixed by the manufacturer and what is the actual profit that he gets. These are the important aspects that you have to take into account. I am glad that a comprehensive measure is being taken up in this regard. I also seek your permiss on that while considering the comprehensive measure, certain provisions of my Bill may also be incorporated in that. With these words, I commend my Bill.

SHRI A. C. GEORGE: I have already accepted many of the principles bebind it.

MR. CHAIRMAN: I think the Minister has already accepted much of the provisions in principle and you have also stated that these measures may be considered in the comprehensive Bill. In the light of that, are you withdrawing your Bill?

SHRI K. LAKKAPPA: I think that the Hon'ble Minister has really appreciated my view-points. But I think that in respect of whatever measures you want to take, they should be covered by a time-bound programme. They should be beneficial to the common man. In the background of the assurances given by the Hon'ble Minister, I wish to withdraw my Bill.

MR. (:HAIRMAN: The question is.

"That leave be granted to Shu K. Lakkappa to withdraw the Bill to regulate the prices of essential articles of daily consumption and to prevent profiteering in such articles."

The motion was adopted.

SHRI K. LAKKAPPA: Sir, I withdraw the Bill.

17.30 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of article 124)

सभापति महोदय : अगला विवेयक श्री पी० के० देव का संविधान में संशोधन के लिये है।

श्रीपी० के० देव।

SHRI B. V. NAIK (Kanara): I have given an amendment to which some objection has been raised. It may be permitted to be considered.

समापति महोदय : जब ग्रमेंडमेंट का समय प्राएगा, तब उस पर विचार करेंगे।

क्षः पं:० के० देव ।

SHRI P. K. DEO (Kalahandi): Sir, I beg to move:

"That the Bill further to amend the Constitution of India be taken into consideration."

As early as 1971, while browsing through the Constitution of India as a student of law, I along with certain friends came across some lacunae and I thought it would be my duty to try to plug those loopholes. Under the compulsion of my duty, I brought this Bill which was introduced on 25th June, 1971.º It must be remembered at this stage that my Bill has absolutely nothing to do with the later developments, i.e. when Mr. A. N. Ray was appointed as the Chief Justice of India on 26th April 1973. Two years prior to that, I brought this Bill and it is my good fortune that it saw the light of the day today in the ballot, after a lapse of five years.

If you go through the statement of objects and reasons you will be convinced yourself that a sound procedure should have been laid down regarding the appointment of Chief Justice of the Supreme Court. The statement of objects and reasons reads thus.

"The Constitution of India does not lay down any procedure for the appointment of the Chief Justice of the Supreme Court, though the Constitution is clear regarding the procedure of the appointment of other Judges of the Supreme Court. Any citizen of India who has been a Judge of a High Court or of two or more such courts for five years or has been an advocate of a High Court or of two or more such Courts for at least ten years and is considered by the President as a distinguished jurist is eligible for such appointment. The appointment of the Chief Justice of the Supreme Court is within the discretionary power of the President who acts on the advice of the Council of Ministers. It is, therefore, high time that